

**F.NO.450/44/2001-CUS.IV**

Government of India  
Ministry of Finance  
(Department of Revenue)  
Central Board of Excise & Customs

**Subject: Import of livestock products - reg -**

The undersigned is directed to say that the Livestock Importation Act, 1898 (9 of 1898) has been amended vide the Livestock Importation (Amendment) Ordinance, 2001 which was promulgated on 5th July, 2001. Prior to amendment, the said Act was applicable only for livestock whereas livestock products were not regulated under the Act. The amendment to the said Act has been made to regulate the import of livestock products in such manner that these imports do not adversely affect the human and animal health population of the country. In exercise of the powers of the Central Government under the amended Livestock Importation Act, 1898, the Department of Animal Husbandry and Dairying has issued a notification dated 7th July, 2001 to regulate the import of livestock products as per the procedure laid down in the Schedule annexed to the said notification. A copy of the said notification and the Schedule thereto is enclosed for reference.

2. The notification inter-alia provides that import of livestock products will be allowed against valid sanitary import permits issued by the Department of Animal Husbandry and Dairying and the same will be allowed through the airports and seaports at Delhi, Mumbai, Kolkata and Chennai only which have Animal Quarantine and Certification Services Stations.

3. You are requested to kindly bring the contents of the said notification and the Schedule thereto to the notice of all concerned immediately by way of issue of a suitable Public Notice and Standing Order and ensure strict compliance of the same. It may be made clear that the compliance of the provisions of the aforesaid regulations is over and above the fulfilment of the requirements of other laws that have to be complied with as per notification issued by DGFT, vide which if any mandatory standards are prescribed under the Prevention of Food Adulteration Act, the Weight and Measures Act, Meat Food Products Order, etc. before imports are allowed. The consignments can also be checked for microbiological and other contaminants under the relevant laws, if such standards have been laid down for Indian products.

4. Board also desires that meetings between Quarantine/Veterinary Officers and your officers be organised where officers from Department of Animal Husbandry and Dairying and Commerce Ministry could also be invited for effective implementation of the aforesaid notification. Difficulties, if any, in implementation of this Circular may be brought to the notice of the Board. Kindly acknowledge receipt of the Circular.